

[Shri Chitta Basu]

The Government of India should make a statement giving full details of the situation. The Government further should also take suitable steps to ensure the safety and security of Tamil speaking people in Sri Lanka.

(vi) Need to take stringent measures to stop piracy of cassettes

SHRI R. P. GAEKWAD (Baroda) : Sir, music on Casette has become a big business in our country today. Even so, pioneering companies like HMV and others are virtually loosing the market to cheap pirated pre-recorded cassettes sold all over the country. The genuine firms like HMV and Music India incur the expenses of recordings, paying the artists if the recordings are non-filmy and on top, not all their recordings do well in the market while the pirates only duplicate those works of music which have proved popular thus ensuring a ready market. The biggest handicap comes when the cheap pirated tapes cost only Rs 12 against the original cassettes which are better in quality and cost Rs. 18 and even the withdrawal of excise duty has not helped these companies and they are facing very serious financial crisis today.

During the last couple of years these pirates have captured the market where quality and work does not count—only the price counts—thus depriving the companies and artists their dues. The biggest market today is flourishing in Delhi at the market named after Lala Lajpat Rai ji who fought against such corrupt and illegitimate practices. Unless stringent and strong action is taken, recording companies who have for decades provided excellent music to our music-loving people will have to face bankruptcy and ultimate closure.

(vii) Need for early implementation of recommendations of Mandal Commission.

SHRI CHANDRAJIT YADAV (Azamgarh) : Sir, the president of India had

appointed B.P. Mandal Backward Classes Commission under Article 340 on the 1st January, 1979. The Commission submitted its Report on 31st December, 1980. Thrice there was discussion on the report in Lok Sabha. Members from all sides participated and strongly expressed their desire for immediate implementation of the recommendations of the Commission. But it is regrettable that Government has deferred the implementation of the recommendations of the Commission. It has caused widespread resentment not only among the people belonging to backward classes but also among all sections of the people who want that administrative structure of the country should be such where different segments of the society should be duly represented to make democracy in real sense a participatory democracy and also a purposeful instrument for socio-economic transformation. I am expressing the feelings of millions of people in this country that the Government must fulfil its constitutional obligations by taking immediate steps to faithfully implement the recommendations of B.P. Mandal Backward Classes Commission.

13.42 hrs.

DEMANDS FOR GRANTS (GENERAL), 1984-85—Contd.

Ministry of Law, Justice and Company
Affairs Contd.

MR. CHAIRMAN : Now the House will take up the next item : Discussion on the Demands for Grants under the control of the Ministry of Law, Justice and Company Affairs.

Shri Ram Singh Yadav.

SHRI RAM SINGH YADAV (Alwar) : Mr. Chairman, Sir, I was submitting yesterday regarding the transfer of judges and the policy in this regard which has been framed and the guidelines and the modalities which have been circulated by the concerned authorities.